



2026:AHC-LKO:5254-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - A No. - 430 of 2026

Ram Ji Lal Kushawaha

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Revenue
Govt. Lko. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hari Om Gupta, Sachin Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. By means of this petition the petitioner has challenged the judgment and order dated 16.12.1997 passed by the Uttar Pradesh Public Services Tribunal in Claim Petition No.333 of 1990; *Ramjee Lal Kushwaha vs. The State of U.P. & Anr.*

3. The petition has been filed on 16.01.2026. While limitation, as prescribed under the Limitation Act, 1963, does not apply but, delay and laches have to be explained, especially when the delay is so inordinate as in this case. The petition has been filed almost 27 years after the impugned judgment. In fact, in compliance of the aforesaid judgment dated 16.12.1997 the petitioner was reinstated vide order dated 30.04.1998. The petitioner continued in service and retired on attaining the age of superannuation in 2012. The petitioner has now filed this petition challenging the judgment dated 16.12.1997 as he appears to be aggrieved by the last line of the operative portion of the said judgment by which he was held dis-entitled to any consequential service benefits flowing from the said judgment. There is no plausible explanation for such inordinate delay of 27 years and the explanation offered regarding illness, etc. is not acceptable as the petitioner not only joined the services but after completing the same, retired in 2012.

4. The petition is, accordingly, **dismissed** on the ground of delay and laches.

January 22, 2026
Arnima

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)